

GOVERNMENT OF INDIA  
MINISTRY OF YOUTH AFFAIRS AND SPORTS  
(DEPARTMENT OF SPORTS)  
**RAJYA SABHA**  
**UNSTARRED QUESTION NO-2075**  
ANSWERED ON 12/12/2024

**FUNCTIONING OF SPORTS BODIES IN THE COUNTRY**

**2075. SHRI RAGHAV CHADHA:**

Will the Minister of YOUTH AFFAIRS AND SPORTS be pleased to state:

- (a) the steps taken by Government to ensure transparency and accountability in the functioning of sports bodies in the country;
- (b) the manner in which Government has ensured compliance with good governance practices, including financial transparency, in sports organizations;
- (c) whether Government has considered setting up an independent regulator for sports bodies to ensure fair practices and athlete welfare; and
- (d) the measures taken to involve athletes and stakeholders in decision making processes within sports federations?

**ANSWER**

THE MINISTER OF YOUTH AFFAIRS AND SPORTS

(DR. MANSUKH MANDAVIYA)

(a) & (b) The Government recognizes National Sports Federations (NSFs) at the national level for promotion and development of sports. The Government has laid down criteria for grant of recognition of NSFs in the National Sports Development Code of India, 2011 (“The Sports Code”). The Sports Code is operational from 31.01.2011, to ensure transparency and accountability in the functioning of NSFs for healthy development of sports. As per the Code, NSFs are required to follow democratic and healthy management practices which require them to ensure greater accountability and transparency at all levels; adopt impartial and transparent selection procedures; adhere to age and tenure restrictions of office bearers; adopt and follow the basic universal principles of good governance in sports; adopt proper accounting procedures at all levels; prevent age fraud & sexual harassment of women; comply with the provisions of the Right to Information Act 2005; and hold elections as per model election guidelines issued by the Government. The Sports Code is available on the website of the Ministry of Youth Affairs & Sports, i.e. <https://yas.nic.in>.

(c) The (draft) National Sports Governance Bill 2024, which was placed in public domain for inviting comments/ suggestions of public and the stakeholders, as part of pre-legislative consultation process, inter alia, provides for establishment of Sports Regulatory Board of India for regulating the governance of sports bodies in a manner ensuring transparency, accountability and integrity in the management and administration of sports in India and also to ensure the protection of rights and welfare of athletes and support personnel.

(d) The extant guidelines contained in the Sports Code provides for inclusion of sportspersons with voting right in the management of NSFs.

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